

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 07/2013

(with I.A. No. 11, 29 & 31 of 2013)

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 10.01.2013 passed by the Airports Economic Regulatory Authority of India)

CORAM

**Hon'ble Mr. Justice V.S. Sirpurkar
Chairman**

**Hon'ble Mr. Rahul Sarin
Member**

**Hon'ble Mrs. Pravin Tripathi
Member**

In the matter of :

**Express Industry Council of India
V/s.**

...Appellant

AERA & Ors. (Esquire Express/MCA)

.... Respondents

Appearances :

Ms. Renuka Singh, Advocate for the Appellant.

Mr. Atul Nanda, Senior Advocate with Mr. Naresh Kaushik, Ms. Rameeza Hakeem & Ms. Priyadarshi Gopal, Advocates for AERA

Mr. Rahul Ray with Mr. T. Sundar Ramanathan, Mr. Prashant Shivadas & Mr. Avinash Menon, Advocates for R-2

Ms. Anjana Gosain, Advocate for UOI (MCA)

ORDER

05th September, 2013

At the request of the learned counsel appearing for the appellant, the matter is adjourned to **12th September, 2013**.

**(Justice V.S. Sirpurkar)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 01/2013

with I.A. No.02, 03 & 21/2013

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 15.01.2013 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar
Chairman

Hon'ble Mr. Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

Business Aircrafts Operators Association
V/s.

...Appellant

Mumbai Int'l Airport Pvt. Ltd. and Anr. (AERA)

.... Respondents

Appearances : Mr. Shwetabh Sinha, Advocate for the Appellant.

Mr. Krishnan Venugopal, Sr. Advocate with Mr. Sakya Singh Chaudhari, Mr. Gautam Chawla and Mr. Shantanu Singh, Advocates for Respondent No.1 (MIAL).

Mr. Atul Nanda, Senior Advocate with Mr. Naresh Kaushik, Ms. Rameeza Hakeem & Ms. Priyadarshi Gopal, Advocates for AERA

ORDER
05th September, 2013

List the matter for final hearing on **17th September, 2013.**

(Justice V.S. Sirpurkar)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 11/2013

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 15.01.2013 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar
Chairman

Hon'ble Mr. Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

Federation of Indian Airlines

...Appellant

V/s.

AERA & Ors. (MIAL/AAI/MCA)

.... Respondents

Appearances :

Mr. Ramji Srinivasan, Senior Advocate with Ms. Poonam Verma, Ms. Divya Chaturvedi and Mr. Kunal Singh, Advocates for the Appellant.

Mr. Atul Nanda, Senior Advocate with Mr. Naresh Kaushik, Ms. Rameeza Hakeem & Ms. Priyadarshi Gopal, Advocates for AERA

Mr. Krishnan Venugopal, Sr. Advocate with Mr. Sakya Singh Chaudhari, Mr. Gautam Chawla and Mr. Shantanu Singh, Advocates for MIAL

Ms. Rameeza Hakeem with Ms. Priyadarshi Gopal, Advocates for AAI

Ms. Anjana Gosain, Advocate for UOI (MCA)

ORDER

05th September, 2013

Mr. Krishnan Venugopal, the learned Sr. Counsel appearing for the Respondent (MIAL) seeks a short adjournment. Granted.

List the matter for hearing on **03rd October, 2013** alongwith connected matters.

(Justice V.S. Sirpurkar)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 12/2013

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 15.01.2013 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar
Chairman

Hon'ble Mr. Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

Lufthansa German Airline & Ors.
V/s.

...Appellants

AERA & Ors. (MIAL/AAI/MCA)

.... Respondents

Appearances :

Mr. C.M. Shroff with Ms. Anusha Jacob and Mr. Abhishek Singh,
Advocates for the Appellant.

Mr. Atul Nanda, Senior Advocate with Mr. Naresh Kaushik, Ms.
Rameeza Hakeem & Ms. Priyadarshi Gopal, Advocates for AERA

Mr. Sakya Singh Chaudhari, Mr. Gautam Chawla and Mr. Shantanu
Ritirik, Advocates for MIAL

Ms. Anjana Gosain, Advocate for UOI (MCA)

ORDER

05th September, 2013

List alongwith connected matters for hearing on **03rd October, 2013.**

(Justice V.S. Sirpurkar)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 04/2013

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 15.01.2013 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar
Chairman

Hon'ble Mr. Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

Mumbai Int'l Airport Pvt. Ltd. (MIAL)
V/s.

...Appellant

AERA & Anr. (MCA)

.... Respondents

Appearances :

Mr. Krishnan Venugopal, Sr. Advocate with Mr. Sakya Singh Chaudhari, Mr. Gautam Chawla and Mr. Shantanu Singh, Advocates for the Appellant.

Mr. Atul Nanda, Senior Advocate with Mr. Naresh Kaushik, Ms. Rameeza Hakeem & Ms. Priyadarshi Gopal, Advocates for AERA.

Ms. Anjana Gosain, Advocate for UOI (MCA)

ORDER
05th September, 2013

List alongwith connected matters for hearing on **03rd October, 2013.**

(Justice V.S. Sirpurkar)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member